

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-104
IB-657/ND/2021
New IA/2486/2025

IN THE MATTER OF:

Manish Aneja & Ors.

.....Applicant

Vs.

Revital Reality Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 26.05.2025

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**SHRI SUBRATA KUMAR DASH,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Arvind Nayar, Sr. Adv. with Mr. Abhishek Anand,
Mr. Abyuday Singh, Ms. Gauri Rishi, Ms. Srishti
Juneja, Ms. Swati Sharma, Mr. Mukund Rawat, Advs.
in New IA/2486/2025

For the Respondent :

For the RP : Mr. Rishabh Jain, Adv.

ORDER

New IA/2486/2025:-

This is an application filed under Rule 11 of the NCLT Rules, 2016,
seeking following prayers:

- a. Listing of IA/5514/2024 on an early date.
- b. To take on record the documents filed along with this application.

- c. Issue appropriate direction to the Respondent (Resolution Professional) based on the order passed by the Hon'ble Punjab and Haryana High Court and Hon'ble Supreme Court.

Heard the submissions made by Mr. Arvind Nayyar, Ld. Sr. Counsel on behalf of the Applicant. Ld. Sr. Counsel submitted that IA/5514/2024 has been filed seeking direction to the Resolution Professional to execute the sale deed in favour of the Applicant. Ld. Sr. Counsel also submitted that the Applicant has already invested a huge amount and is in possession of the property as recorded in the order of the Hon'ble Supreme Court and therefore, to protect the interest of the Applicant, the said application may be listed for hearing on an early date. The IA/5514/2024 is listed for hearing on 15.07.2025 and it was earlier listed on 19.05.2025 before the Special Bench therefore, could not have been taken on that day.

In view of the stated urgency of the matter IA/5514/2024 may be listed for hearing on 01.07.2025.

The documents (which are the order passed by the Hon'ble Supreme Court and Hon'ble High Court) so filed by the Applicant along with this application are taken on record and shall be considered while considering the IA/5514/2024. With these observations, the present application i.e. New IA/2486/2025 is **disposed of**.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)